

ITEM NO.1

COURT NO.10

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 14948-14949/2017

(Arising out of impugned final judgment and order dated 20-10-2016 in AS No. 718/2009 and 20-10-2016 in AS No. 883/2009 passed by the High Court of Judicature at Madras)

ELUMALAI @ VENKATESAN AND ANR. & ANR.

Petitioner(s)

VERSUS

M KAMALA AND ORS ETC.

Respondent(s)

(With IA No. 38485/2017 - EXEMPTION FROM APPOINTMENT OF OFFICIAL TRANSLATOR)

Date : 22-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Siddharth Iyer, Adv.
Mr. Rakesh R. Sharma, Adv.
Mr. Rakesh K. Sharma, Adv.
Mr. P. V. Yogeswaran, AOR

For Respondent(s)

Mr. Jayanth Muth Raj, Sr. Adv.
Mrs. Malavika Jayanth, AOR

Mr. S. Gowthaman, AOR
Ms. M. Venmani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Judgment reserved.

Parties may file their written submissions within
three days from today.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER